

supporting talent among students in the age group 8-12 years (for admission in Class IV to Class VI) who possess inborn qualities such as anthropometric, physical and physiological capabilities without any anatomical infirmities.

#### **Status of CWG investigation**

319. SHRI A. U. SINGH DEO: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of status of the Commonwealth Games (CWG) investigation;
- (b) the details of companies which are being probed for the same; and
- (c) whether any chargesheets have been filed in this regard, the case-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) The Central Bureau of Investigation (CBI) has informed that it has registered 33 cases (19 Regular Cases and 14 Preliminary Enquiries) in respect of irregularities in Commonwealth Games, 2010. The cases are against various persons who were/are working in Organizing Committee, Commonwealth Games-2010, New Delhi Municipal Council (NDMC), Central Public Works Department (CPWD), Delhi Development Authority (DDA), Public Works Department (PWD), Municipal Corporation of Delhi (MCD), Mahanagar Telephone Nigam Limited (MTNL), Prasar Bharti and companies/firms which executed works for CWG-2010. In 7 cases, chargesheets have been filed by the CBI.

#### **Enhancing monthly pension of medal winner Olympians**

320. SHRI DILIP KUMAR TIRKEY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is aware of the fact that several medal-winner olympians are living in acute penury;
- (b) if so, whether Government is considering to enhance their monthly pension suitably so that they can lead a dignified life; and
- (c) whether Government also proposes to extend the monthly pension facility to Arjuna Awardees?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sir, most Olympians are either employed in State or Centre Government Offices, Public Sector Undertakings or

private sector companies. Every medal winning Olympian is also entitled to a pension of ₹ 10,000/- per month under the Scheme of Pension to Meritorious Sportspersons. They also get cash awards under the Ministry's scheme of Special Awards to medal winners in international sports events and their coaches.

Further, the Ministry is implementing the scheme of National Welfare Fund for Sportspersons, under which, outstanding sportspersons of yesteryears now living in indigent circumstances, are given lump sum *ex-gratia* financial assistance.

(b) Enhancement of monthly pension can be considered during review of scheme of Pension to Meritorious Sportspersons.

(c) There is no proposal to extend the facility of monthly pension to Arjuna Awardees. At present, award money of ₹ 5 lakh is given to a sportsperson selected for Arjuna Award.

MR. CHAIRMAN: The House is adjourned till 2.00 P.M.

*The House then adjourned at thirty-six minutes past twelve of the clock.*

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*The House reassembled after lunch at two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

### **GOVERNMENT BILL**

#### **The Juvenile Justice (Care and Protection of Children) Bill, 2015**

MR. DEPUTY CHAIRMAN: We shall now take up the Juvenile Justice (Care and Protection of Children) Bill, 2015. ...*(Interruptions)*... Shrimati Maneka Gandhi to move the Motion for consideration of Juvenile Justice Bill, 2015. ...*(Interruptions)*...

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): Sir, I beg to move:

That the Bill to consolidate and amend the law relating to children alleged and found to be in conflict with law and children in need of care and protection by catering to their basic needs through proper care, protection, development, treatment, social re-integration, by adopting a child-friendly approach in the adjudication and disposal of matters in the best interest of children and for their rehabilitation through processes provided, and institutions and bodies established, hereinunder and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.